

(43)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

CA. No. 175 of 1998

Date of Order: 24.11.98

Between:

1. J. Manyam                    5. V. Sudhakar  
 2. J. Siddiraju                6. N. Srikanth Rao  
 3. Kishore Kumar Dhotre      7. J. Krishna Palaiah  
 4. Kalyani Anil Kumar        8. D. Syda Naik                    .. Applicants.

And

1. Union of India, rep. by its Secretary  
Ashoka Road, New Delhi - 110 001
2. The Chief General Manager, Telecom  
Circle, Andhra Pradesh, Hyderabad.
3. The Telecom District Manager, Kurnool .. Respondents.

Counsel for the Applicants : Mr. P. N. A. Christian

Counsel for the Respondents : Mr. V. Bhimanna

CORAM:

THE HON'BLE MR. R. RANGARAJAN : MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR : MEMBER (J)

\* \* \*

..... 2/-

II COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :  
M(J)

DATED: 24-11-98.

ORDER/JUDGMENT

DA/R.A./C.P.NO.

DA.NO. 175/97

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

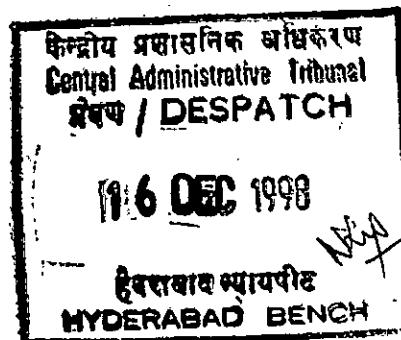
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

SRR



IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

Application filed under Rule-8(3) of Central Administrative  
Tribunals (Procedure) Rules, 1987

M.A. No. 86 of 1997

in

O.A. No. 82 of 1997

Between

- 1) T. Manyam, s/o T. Laxmaiah, aged 36 years, Occ: TTA, O/O Telephone Exchange, Kottur, Mehabubnagar District, r/o Shadnagar
- 2) J. Siddiraju, s/o J. Krishnaji Rao, aged 38 years, Occ: TTA, Telephone Exchange, Mehabubnagar, r/o Mehaboobnagar
- 3) Kishore Kumar Dhotre, s/o Dattatray, aged 39 years, Occ: tta, O/O Telephone Exchange, Makthal, Mehabubnagar District, r/o Mangalwarpet, Narayanpet, Mehabubnagar Dt.
- 4) Kalyani Anil Kumar, s/o Gangadhar rao, aged 36 years, Occ: TTA, O/O Telephone Exchange, Narayanpet, Mehabubnagar District, r/o Sharap Bazaar, Narayanpet, Mehabubnagar Dt.
- 5) V. Sudhakar, s/o V. Nagendram, aged 34 yrs., Occ: TTA, O/O Telephone Exchange, Wanaparthys, Mehabubnagar Dt., r/o Wanaparthys, Mehabubnagar District
- 6) N. Srikanth Rao, aged 35 years, Occ: tta, Telephone Exchange, Amangal, r/o Amangal, Mehabubnagar District
- 7) J. Krishnapalaiah, s/o J. Krishnaiah, aged 31 years, Occ: TTA, O/O Telephone Exchange, Atmakur, Mehabubnagar Dt., r/o Kothakota, Mehabubnagar Dt.
- 8) D. Syda Naik, s/o D. Ramulu, aged 27 years, Occ: TTA, O/O Telephone Exchange, Kollapur, Mehabubnagar District, r/o Kollapur, Mehabubnagar District

... Applicants/  
Applicants

and

- 1) Union of India, rep. by the Secretary, Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi
- 2) The Chief General Manager, Telecommunications, A.P. Circle, Hyderabad
- 3) Telecom District Manager Mehabubnagar

... Respondents/  
Respondents

For the reasons stated in the accompanying  
Affidavit, the applicants/applicants pray in the interest  
of justice, the Hon'ble Tribunal may be pleased to allow the

2

applicants to dispense with the filing of the material Papers bearing Annexure No. I to Annexure No. XV in O.A. bearing SR No. 4204/96 filed by Smt. K. Sobha and 23 others in this O.A., as both the OAs and the relief prayed for are one and the same and pass such other Order or Orders as this Hon'ble Tribunal deems fit and proper in the ends of justice.

Hyderabad

Date: 9 -1- '97

  
COUNSEL FOR THE APPLICANTS/  
APPLICANTS

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

M.A.No. of 1997

in

O.A.No. of 1997

Between:

T. Manyam and 7 others

... Applicants/  
Applicants

and

Union of India, rep. by the Secretary,  
Telecommunications, New Delhi and 2 others ... Respondents/  
Respondents.

A F F I D A V I T

I, T. Manyam, s/o T. Laxmaiah, aged 36 years, Occ: TTA,  
O/O Telephone Exchange, Kottur, Mehabubnagar District, r/o Shad-  
nagar, having temporarily come down to Hyderabad, do hereby  
solemnly affirm and state on oath as follows:

- 2) I am the Applicant herein and Applicant No.1 in the above O.A. No. of 1997 and as such am well acquainted with the facts of the case. I am swearing to this Affidavit on my behalf and also on behalf of the other applicants who authorised me to do so.
- 3) I submit that myself and the other applicants have filed the above O.A. on the file of this Hon'ble Tribunal for an Order or direction more particularly in the nature of Writ of Mandamus declaring the action of the respondents in not preparing the Select Panel of officials for promotion for the purpose of being sent for training to the post of JTOs, of PIs/AEAs/TAs/WOs and TTAs as per Statutory Rules dated 8-2-'96 and 14-10-'96 in sending certain PIs/AEAs/TAs/WOs for training through letter No. TA/STB/101-2/JTO-TRG/Misc/II dated 9-12-'96 and in making certain appointments to the posts of JTOs by promotion from the Cadres of PIs etc. in the 35% quota through letter No. TA/STB/18/14/73/V dated 19-12-'96 etc. as illegal, unlawful, arbitrary

1st page  
Corr:

Attr.

Deponent

.....2/-

opposed to the Orders dated 5-1-'96 issued by the First respondent, opposed to the Statutory Rules dated 8-2-'96 and ~~14-10-'96~~ 14-10-'96, opposed to the principles of natural justice, equity and fair play, violative of Article-300 A of Constitution of India and set aside the same and further issue a consequential direction to the respondent authorities to prepare the Select Panel containing firstly the names of PIs/AEAs/TAs/WOs who possess the qualifications prescribed under Col. 8 of Statutory Rules with 5 years of service followed by the TTAs length of their service as TTAs followed by PIs etc. with Matriculation qualification or in the alternative and further issue a consequential direction to prepare the Select Panel with TTAs on the top of the list in the order of the length of their service in the cadre of TTAs followed by all the eligible PIs etc. in the order of the length of their service in their respective Cadres and send the officials for training to the post of JTOs as per the select panel and promote and appoint the officials as JTOs as per the said select panel.

4) I respectfully submit that a similar O.A. bearing S.R. No. 4204/96 for the same relief as prayed for by us was filed by Smt. K.Sobha and 23 others on 26-12-'96 in which all the necessary material papers have been filed ~~in~~ by them. The material papers that are to be filed in this O.A. as Annexure No.I to Annexure No. XV are one and the same to that which are filed in the said O.A. bearing SR No. 4204/96 as Annexure No.I to Annexure No.XV as material papers bearing page Nos. 19 to Page No. 52, are not being filed in this O.A., since both the OAs are to be heard together and are for the same relief. The non-filing of the said material papers in this O.A. is neither wilful nor deliberate but for the reasons stated above.

2nd page  
Corr:

✓  
Atrr.

*Colapu*  
Deponent

....3/-

Reg:- Dispense with petition

MEHABUBNAGAR DISTRICT

IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL BENCH AT HYDERABAD

Application filed under Rule-8(3) of  
Central Administrative Tribunals  
(Procedure) Rules, 1987

M.A.No. of 1997

in

O.A. No. of 1997



APPEICATION FOR DISPENSING WITH  
THE FILING OF MATERIAL  
PAPERS

Filed on: 9-1-97

Filed by:

-X-X-X-X-X-X-X-X-X-X-X-X-X-X-

M'S. P.N.A. CHRISTIAN  
SHOBHNA MOKAAT  
G. SATISH MANOHAR  
ADVOCATES  
10-2-1/3, (First Floor)  
Entertainment Road,  
EAST MAROOPALLY,  
SECUNDERABAD-500 026  
for Applicants/Applicants

May be filed  
On  
15/1/97